

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:733
ANSWERED ON:18.07.2002
AMENDMENTS IN HINDU MARRIAGE ACT
KAMBALAPADU E. KRISHNAMURTHY

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government is proposing to bring amendments to the Hindu marriage Act and corresponding sections of the Criminal Procedure Code;
- (b) if so, the details thereof; and
- (c) the reasons therefore?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a to c): The Law Commission of India in its 178th Report and National Commission for Women in its Annual Report 1999-2000 have recommended to amend section 19 of the Hindu Marriage Act, 1955 with a view to make it analogous to section 126 of the Code of Criminal Procedure, 1973 so that a woman could file suit for maintenance or relief of any other kind at a place of her residence. This proposal has been circulated to all the State Governments for their comments.